

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 1671
ANSWERED ON 15/03/2023

NON-RELEASE OF FUNDS UNDER RGSA

1671 SHRI AYODHYA RAMI REDDY ALLA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is a fact that under the RGSA Scheme, the States with Special Category Status are awarded funds with 90% of the central component and 10% of the State component, reason for non-inclusion of State of Andhra Pradesh for granting Special Category Status yet, despite innumerable promises and requests;
- (b) whether Government has not released funds/sanctioned amounts for three fiscal years for the UTs where 100% share for the scheme is to be contributed by Central Government; and
- (c) if so, measures taken by Government to resort to deal with the pressing concern of 'non-release' of funds?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Under Centrally Sponsored Scheme of RGSA, the funding pattern for State components is in the ratio of 60:40 among Centre and State, except NE, Hilly States and UT of Jammu & Kashmir where Central and State Share is in the ration of 90:10. For the Union Territories, Central Share is 100%.

(b) & (c) Releasing the funds under the scheme depends on various factors like regular conduct of panchayat elections, submission of Annual Action Plan, request for release of fund, available unspent balance with Union Territories, Utilization Certificate, etc. Ministry continuously pursue with the UTs for submission of requisite documents for release of funds. During the year 2020 to 2022, fund to tune of Rs. 3.23 crore to the UT of Ladakh and during 2022-23 Rs. 1.14 crore to the UT of Dadra and Nagar Haveli and Daman and Diu has been released.
